

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1287/2019**

**Dated Wednesday, the 25<sup>th</sup> day of September, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

P.Natarajan,

No.3/612, Thuropathi Amman Koil Street,  
Perumuchi Village and post,  
Arakkonam Tk-631001,

Vellore ... Applicant

By Advocate M/s.M.Udayakumar

Vs.

1.The General Manager,  
Southern Railway,  
Chennai 600 003.

2.Sr.Divisional Personal Officer,  
Southern Railway,  
Chennai 600 003.

3.The Accounts Officer,  
Joint Office Southern Railway,  
Ayanawaram,  
Chennai 600 023.

4.The APO Joint Office Stores,  
Southern Railway Ayanawaram  
Chennai ... Respondents  
By Advocate Mr.P.Srinivasan

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents to grant proper calculations of total benefits i.e., Provident Gratuity DCRG Leave salary and other benefits in a proper manner so applicant worked past 38 years in Southern Railways to the applicant herein pursuant to the direction issued by the first respondent all of them pl consider in a proper calculation of entire benefits pass such other or further orders as this Hon'ble Tribunal may deem fit to pass and render justice."

2. When the matter came up for hearing, it is seen that the applicant has not approached the competent authority for the relief claimed.
3. Mr.P.Srinivasan, Senior standing counsel for Railways, takes notice on behalf of the respondents and submits that if the applicant makes any representation, the respondents will consider and pass orders on merits.
4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

**"The applicant is directed to file a fresh representation showing the details of his claim before the competent authority within a period of two weeks from today and the competent authority is directed to consider the said representation if it is filed within two weeks from today and dispose of the same by passing a speaking order as per the relevant rules, and regulations, within a period of six months from the date of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**

**M.T.**

**(P.MADHAVAN)  
MEMBER (J)**

**25.09.2019**